

(c) Utilisation of salt cess proceeds for works connected with salt industry depends on the number of proposals received, financial outlays involved, fulfilment by Salt licensees/ State Governments of the conditions laid down for giving assistance out of salt cess proceeds and speed at which these works are executed.

(d) State Governments have been requested to frame, in consultation with Salt Commissioner, suitable schemes for developmental and labour welfare works pertaining to salt industry. Further liberalisation of the code of principles drawn for giving assistance out of salt cess proceeds, will also be considered as and when necessary.

Setting up of a Company at Gauhati for H. P. C.

3413. SHRI SONTOSH MOHAN DEV : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have decided to set up a new company with head office at Gauhati for H. P. C. to look after the construction of paper mills at Badarpur (Cachar) Jagiroad (Nowgong) ; and

(b) if so, the details thereof and when the same is going to be implemented ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATT TIWARI) : (a) and (b). No, Sir. The Hindustan Paper Corporation have only been advised to open an office in one of the North-Eastern States for better coordination of work relating to their projects in Nagaland and Assam.

दानापुर कैंप में हैड क्लर्क द्वारा भ्रवासीय मकान पर अवैध कब्जा

3414. श्री रामावतार शास्त्री : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दानापुर कैंप पटना के 'अलख मार्ग' पर कैंप मिडिल स्कूल के मुख्याध्यापक के लिए 1935 से एक रिहायशी मकान बना हुआ है ;

(ख) क्या यह सच है कि दानापुर कैंप बोर्ड के हैड क्लर्क द्वारा इस मकान का जबरन कब्जा लिए जाने के कारण छात्रों की पढ़ाई पर बुरा प्रभाव पड़ा है ;

(ग) क्या यह भी सच है कि जब तक हैड क्लर्क द्वारा इस मकान को खाली नहीं कर दिया जाता, बिहार सरकार का शिक्षा विभाग इस विद्यालय को स्थायी मान्यता देने को तैयार नहीं है ; और

(घ) यदि हां, तो हैड क्लर्क से विद्यालय के परिसर को खाली कराने के लिए सरकार द्वारा क्या कदम उठाए गए हैं ?

रक्षा मंत्रालय में राज्य मंत्री (श्री शिवराज वी० पाटिल) : (क) जी हां ।

(ख) हैड क्लर्क ने मकान का जबरन कब्जा नहीं लिया था बल्कि उसे यह मकान, 1969 में पारित एक संकल्प के अनुसार एलवनी बोर्ड द्वारा एनाट किया गया था । चूंकि इस मकान का कब्जा जबरन नहीं लिया गया था इस लिए इसमें विद्यार्थियों की पढ़ाई पर प्रतिकूल प्रभाव पड़ने का प्रश्न नहीं उठता

(ग) जो नहीं। यह स्कूल हस्तान्तरित करके जब 1 फरवरी, 1981 को राज्य सरकार को सौंप दिया गया तो राज्य सरकार ने इसे मान्यता प्रदान कर दी।

(घ) प्रश्न नहीं उठता।

**Dacoity in United Bank of India
New Delhi**

3415. **SHRI R. N. RAKESH** : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government's attention has been drawn to the *Hindustan Times* dated 3rd June, 1981 that five armed bandits raided the Greater Kailash, New Delhi Branch of the United Bank of India, stabbed three of its employees and decamped with Rs. 1.23 lakh; and

(b) if so, the details thereof and the action taken by the Delhi Police in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : (a) Yes, Sir.

(b) On 2-6-1981 at 3.40 P. M. information was received regarding robbery in United Bank of India, 'M' Block, Greater Kailash-I. The police immediately reached the spot and the statement of the cash clerk of the bank was recorded. It was reported that four armed persons, on the point of knife and pistols, took the Head Cashier and another employee to the strong room of the bank and removed currency notes from there. On checking later, it was known that the bank was robbed of Rs. 1,23,000/.

A case FIR No. 658, dated 2-6-81 u/s 395/397/342 IPC has been registered at Police Station Kalkaji. The investigation of the case has been transferred to the Crime Branch of Delhi Police and is in progress.

Supply of Cement to Karnataka

3416. **SHRI JANARDHANA POOJARY** : Will the Minister of INDUSTRY be pleased to state :

(a) the basis for allotment of cement to different States ; and

(b) what is the quantity of cement allotted to the State of Karnataka every quarter of the year ?

THE MINISTER OF INDUSTRY AND LABOUR (SHRI NARAYAN DATI TIWARI) : (a) The States are given allocation of cement every quarter on the basis of consumption and keeping in view overall availability of cement in the country.

(b) The allocation of cement to Karnataka during the current calendar year upto June; 1981 has been as follows :

Quarter	Basic allocation	Adhoc allocation	Total allocation
Qr. I/81 (Jan.- March)	2,08,000	42,000	2,50,000
Qr. II/81 (April- June)	2,08,000	65,000	2,73,000
Total:	4,16,000	1,07,000	5,23,000